

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

234. IA/873/2024 IN C.P. (IB)/373(MB)2023

IN THE MATTER OF

J.C. Flowers Asset Reconstruction Private Limited

Vs

Deepak Laxman Sarada

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since it is the Special Bench today. In view thereof, adjourned to **06.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)